

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.8225 of 2019**

---

---

1. Puspa Devi, W/o Nagendra Prasad, Resident of Village- Bareela, P.S.- Shivsagar, District- Rohtas.
2. Sunita Devi, W/o Sanjay Singh, Resident of Village- Manpur, P.O. and P.S.- Ranka, District- Rohtas.
3. Vijapatti Devi, W/o Lallan Singh, Resident of Village and P.O.- Paiya, P.S.- Sonhan, District- Kaimur.
4. Bali Ram Singh, S/o Lakshmi Singh, Resident of Village- Admapur Torni, P.S.- Rohtas, District- Rohtas.
5. Sarita Devi, W/o Radheshyam Singh, Resident of Village- Balthua, P.S.- Morsarai, District- Rohtas.

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Patna.
2. The District Magistrate, Rohtas at Sasaram.
3. The Senior Superintendent of Police, Rohtas at Sasaram.
4. The Circle Officer, Rohtas at Sasaram.
5. Smt. Shanti Devi, W/o Sri Ramta Singh, Resident of Village- Sikariya, P.S.- Shivsagar, District- Rohtas.

... .. Respondent/s

---

---

**Appearance :**

For the Petitioner/s : Mr. Jainendra Kumar  
For the Respondent/s : Mr. Subash Chanra Yadav, GP-15

---

---

**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH**

ORAL ORDER

2      17-04-2019

Heard learned Counsel for the parties concerned.

In this 9-paragraph writ application, other than formal statements made in paragraphs 1, 2, 3, 5, 6, 7, 8 and 9, there is only averment in paragraph 5 that they have purchased certain property from Respondent No. 5 and Respondent No. 5, after having sold the property, is not handing over the possession. Such grievance of the petitioners, in a proceeding under Article



226 of the Constitution of India, cannot be entertained.

This application is dismissed.

The petitioners may approach appropriate forum for redressal of their grievance.

**(Chakradhari Sharan Singh, J)**

ragini/-

U			
---	--	--	--

